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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 22 of 1995

New Delhi this the 21st day of February, 1995

HON'BLE SHRI B. K. SINGH, MEMBER (A)

1. Shri Kuldip Kumar S/O late
Shri Achey Lal,
R/O 4/20 Rouse Avenue,
New Delhi.
 2. Smt. Ramwati W/O Late Shri
Achey Lal, 4/20 Rouse Avenue,
New Delhi. ... Applicants
- (By Advocate Shri D. R. Gupta)

Versus

1. Union of India through
Secretary, Ministry of
Urban Development, Nirman
Bhawan, New Delhi.
 2. The Director of Printing,
Ministry of Urban Development,
Nirman Bhawan, New Delhi.
 3. Asstt. Manager (Adm/Estates),
Govt. of India, Ministry of
Urban Development, Government
of India Press, Minto Road,
New Delhi - 110002. ... Respondents
- (By Advocate Shri M. K. Gupta)


O R D E R (ORAL)

Learned counsel for the applicants wants to file rejoinder to the counter reply filed by the respondents. At this stage, learned counsel for the respondents points out that the application is premature since they themselves are ~~ceased~~^{deized} of the matter and they have asked the applicant to furnish certain details which have not been furnished as yet. They are prepared to consider the case of the applicant on merits with reference to the rules on the subject. Learned counsel for the applicants agrees that if a direction is issued to the respondents to consider the case on merits and

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liberty is given to the applicants to file fresh application, if aggrieved by the final orders passed in this regard.

2. The application is disposed of with the direction to the respondents to consider the case of the applicants on merits and liberty is granted to the applicants to approach this Tribunal, if they are aggrieved by the final orders passed in this regard. The respondents are granted four months' time to comply with this direction. There shall be no orders as to costs.


(B. K. Singh)
Member (A)

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